



2026:DHC:3273



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 20.04.2026*

+ **BAIL APPLN. 1260/2026 & CRL.M.A. 9895/2026**

RIHAN KHAN @ DULARE

....Petitioner

Through: Mr. Zeeshan Diwan, Advocate
(*through video conferencing*).

versus

STATE OF NCT OF DELHI

....Respondent

Through: Mr. Sanjeev Sabharwal, APP for State
with SI Shubham, Inspector Devi Lal
and Inspector Uttam.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks interim bail in case FIR No. 309/2022 of Police Station Khajuri Khas for offence under Section 498A/304B/120B/313/511 IPC and Section 3/4 of Dowry Prohibition Act.

2. In furtherance of last order, status report dated nil was filed with index dated nil by the State. According to the status report, the daughter of the accused/applicant (*for whose school admission, interim bail is sought*) is residing with her grandparents aged 57 years and 45 years. Further, according to the status report, the parents and brothers of the accused/applicant are involved in the business with monthly income of



Rs.20,000/-. That being so, according to learned prosecutor no case for interim bail is made out.

3. But learned counsel for accused/applicant points out that in the statement annexed with the status report, father of the accused/applicant has clearly stated that he and his wife are employed as labourers in the said factory. Learned counsel has also pointed out that there is another statement annexed with the status report, according to which parents of the accused/applicant are labourers.

4. However, at this stage, father of the accused/applicant has appeared personally and he submits that he is self-employed and not working as a labour in any factory.

5. Be that as it may, the fact remains that the accused/applicant has sought interim bail in order to ensure that his daughter gets admitted in school. It is specifically stated by father of the accused/applicant that it would take at the most 10-15 days to get the daughter of the accused/applicant get admitted in school and that the admissions have now opened.

6. Learned APP on instructions of the IO in all fairness submits that there is no serious objection to grant of interim bail, provided that the accused/applicant does not adopt the practice of making the liberty evergreen.



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7. Accordingly, this application is allowed and the accused/applicant is directed to be released on interim bail for a period of 15 days from the date of his release, subject to his furnishing of a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the trial court, so that the accused/applicant may get his daughter admitted in school.
8. It is made clear that no request for extension of interim bail shall be entertained.
9. Accompanying application also stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

APRIL 20, 2026/ry